

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) In December 2012, Ministry of Corporate Affairs (MCA) forwarded to Reserve Bank of India (RBI) a list of 34,754 companies registered under Companies Act, 1956 informing that many of these companies may be carrying on activities of the Non-Banking Financial Institutions (NBFI) without mandatory registration under the Reserve Bank of India Act, 1934 (RBI Act). RBI has conducted a one-time examination of financials of all these companies (other than those registered with RBI) to ascertain their requirement or otherwise for registration with RBI. RBI found that 4,102 companies were registered with RBI as Non-Banking Financial Companies (NBFCs). RBI also found that 14,323 companies are not required to be registered with RBI. Further, complete information on 6,182 companies is not available on MCA website. Besides this, 4,125 companies are under liquidation or in the process of being struck off. 110 companies seem to have some deposits as per their balance sheet necessitating further examination of the financials. The remaining 5,912 companies are *prima-facie* carrying on business of NBFI meeting the principal business criteria for a company to be treated as NBFC and required to be registered with RBI, out of which 421 are companies which were not granted registration/ whose Certificates of Registration (CoR) were cancelled. RBI is in the process of initiating action against erring companies for violation of the RBI Act, 1934.

(b) to (d) RBI has reported that there are 701 companies operating in different States/Union Territories which are not registered with RBI, against whom complaints regarding non-payment of investors' money have been received or noticed by RBI during the last three calendar years and till 20th November 2014 in the current year. Since the companies, against whom the complaints regarding non-payment of investors' money have been received or noticed, are not registered with RBI, such complaints are forwarded to concerned regulators, for example, Ministry of Corporate Affairs, Economic Offences Wing and Securities and Exchange Board of India for necessary action at their end.

Trauma centres along accident prone NHs

*228.SHRI BAISHNAB PARIDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has asked the States to establish trauma centres along accident-prone National Highways (NHs) in the country for immediately attending to road accidents' victims;

(b) whether certain State Governments have, of their own, set up such centres, if so, the details thereof: and

(c) whether Government proposes to address other States to fall in line with this system on humanitarian grounds, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) The Ministry of Health and Family Welfare is already implementing a scheme, namely, "Capacity Building for developing Trauma care Facilities in Government Hospitals in National Highways" with the objectives of bringing down preventable deaths due to road accidents to 10% by developing a pan-India trauma care network in which no trauma victim has to be transported for more than 50 kilometres and designated Trauma Care Facilities are available at every 100 km of the National Highways. Under this scheme, assistance is provided to the State Governments for infrastructure, human resource & equipment, integrated communication network, human resource training, etc. During Eleventh Five Year Plan, 140 trauma care facilities were identified along the Golden Quadrilateral Corridor and North-South, East-West Corridors.

(b) No such information is maintained centrally.

(c) In Twelfth Five Year Plan, 85 more trauma care facilities have been proposed to be established in accident prone areas on the highways preferably in States not covered earlier. The requests of the State Government will be considered for establishing such centers, which fulfill the norms laid down for this purpose. Further, all State Governments have been asked to designate nodal officers for the said scheme. The operational guidelines of the scheme have been circulated to all States. State Nodal Officers are being invited to meetings and interactions on a regular basis to ensure prompt submission of proposals and implementation of the scheme.

Promotion of herbal farming

†*229. DR. VIJAYLAXMI SADHO: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

(a) whether in order to promote herbal farming, Government is providing any incentives to the farmers; and

(b) if so, the types of assistance being provided by Government for the same and the details thereof, State-wise?

†Original notice of the question was received in Hindi.